

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 38/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Acme Specialities
V/s.
Entire Ceramics Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	WASIF AHMED S. KADRI	ADVOCATE	OPERATIONAL CREDITOR	W.S. Kadri
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2.	HARMISH K. SHAH	Respondent	Rep	[Signature]
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ORDER

Learned Advocate Mr. Wasif Ahmed S. Kadri present for Operational Creditor/
Applicant. Learned Advocate Mr. Harmish Shah present for Respondent.

Learned Advocate Mr. Harmish Shah filed Vakalatnama for Respondent.

Learned Counsel for Respondent requested time to file objections.

Respondent shall file objections, if any, serving copy in advance.

List the matter on 20.07.2017 for objections, if any, and for hearing

[Signature] 13/7/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of July, 2017.